

[Mr. Deputy-Speaker]

Is it the pleasure of the House that leave as recommended by the Committee may be granted?

SEVERAL HON. MEMBERS: Yes.

MR. DEPUTY-SPEAKER: Leave is granted, by the pleasure of the House. Members will be informed accordingly.

13.19 hrs.

ADVOCATES (VALIDATION OF PROCEEDINGS OF THE BAR COUNCIL OF DELHI AND MISCELLANEOUS PROVISIONS) BILL\*

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): I beg to move for leave to introduce a Bill to validate certain proceedings of the Bar Council of Delhi established under the Advocates Act, 1961 to make certain interim provisions with respect to the discharge of the functions of the said Bar Council and to provide for matters connected therewith or incidental thereto.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to validate certain proceedings of the Bar Council of Delhi established under the Advocates Act, 1961, to make certain interim provisions with respect to the discharge of the functions of the said Bar Council and to provide for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI P. SHIV SHANKAR: I introduce the Bill.

13.20 hrs.

DALMIA DADRI CEMENT LIMITED (ACQUISITION AND TRANSFER OF UNDERTAKINGS) BILL\*

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): I beg to move for leave to introduce a Bill to provide for the acquisition and transfer of the undertakings of the Dalmia Dadri Cement Limited with a view to securing the proper management of such undertakings so as to subserve the interest of the general public by ensuring the continued manufacture, production and distribution of cement which is essential to the needs of the economy of the country and for matters connected therewith or incidental thereto.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the acquisition and transfer of the undertakings of the Dalmia Dadri Cement Limited with a view to securing the proper management of such undertakings so as to subserve the interest of the general public by ensuring the continued manufacture, production and distribution of cement which is essential to the needs of the economy of the country and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI CHARANJIT CHANANA: I introduce the Bill.

13.21 hrs.

The Lok Sabha adjourned for Lunch till twenty minutes past Fourteen of the Clock.

\*Published in Gazette of India Extraordinary, Part II, section 2, dated 5-5-81.

†Introduced with the recommendation of the President.